GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA STARRED QUESTION NO. 262 TO BE ANSWERED ON 06.08.2021

Environmental Issues in Himalayan Region

*262. SHRI JAMYANG TSERING NAMGYAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the efforts being made by the Government to promote awareness among people regarding various environmental issues/concerns in Himalayan region;
- (b) whether the Government has taken any steps to assess and compensate the damage caused to environment due to infrastructure development works in the country including in Union Territory of Ladakh;
- (c) if so, the details thereof; and
- (d) the details of the cases registered in National Green Tribunal (NGT) in this regard during the last two years?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV)

(a) to (d) A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 262 DUE FOR REPLY ON 06.08.2021 BY SHRI JAMYANG TSERING NAMGYAL

The Government of India has launched the National Mission on Himalayan Studies in 2015-16, a Central Sector Scheme, to support the sustenance and enhancement of the ecological, natural, cultural, and socio-economic capital assets and values of the Indian Himalayan Region. Under this Mission, Nature Learning Centres (NLCs) have been set-up with an objective to educate and empower people for environment conservation and sustainable practices through trainings, demonstrations and dissemination materialin the Indian Himalayan Region. In first phase of the Mission, NLCs have been set-up in Assam, Manipur, Tripura, Nagaland, Himachal Pradesh and Sikkim.

The G.B. Pant National Institute of Himalayan Environment (GBP-NIHE) through its Integrated Eco-Development Research Programme is also conducting various awareness activities insocio-economic development, forestry and biodiversity conservation, and pollution control, etc.

In addition, Government of India isimplementing the Environment Education, Awareness and Training (EEAT) scheme with the objective, inter alia, to promote environmental awareness and mobilize student's participation for environment conservation. Under the National Green Crops (NGC)programme of this scheme, about 1.6 lakhs Eco-clubs have been formed in schools and colleges, wherein, nearly 40 lakh students are actively participating in awareness programmes on various environmental issues.

Further, Environmental Information System (ENVIS) Scheme of this Ministry, regularly brings out value-added information products relating to environment, forest, wildlife and climate change which include theme based newsletters, special publications, thematic bulletins, technical reports, information products developed on parks and sanctuaries, etc.

The National Museum of Natural History (NMNH)of this Ministry and its regional centres, are undertaking environmental awareness programmes/activities like poster, painting, slogan and essay competitions, debates, seminars/ workshops for all sections of the society. Summer vacation programmes and winter nature camps are also organized for school children.

Under the National Mission for Sustaining the Himalayan Ecosystem (NMSHE), Department of Science and Technology, 12 State Climate Change Cells (J&K, Himachal Pradesh, Uttarakhand, Arunachal Pradesh, Nagaland, Manipur, Meghalaya, Mizoram, Tripura, Sikkim, West Bengal and Assam) have been established/ supported in Indian Himalayan Region. The primary objective of these Cells is to provide assistance to States to take up vulnerability and risk assessment, human capacity building programmes, public awareness programmes and institutional capacity building to address sustenance of the Himalayan ecosystem and for implementation of actions selected for sustainable development by the State as part of their State Action Plans.

From time-to-time, the States/ Union Territories of the Indian Himalayan Region are also organizing various awareness programmes such as workshops, seminars, street rallies, etc. to promote environment awareness.

The National Centre for Polar and Ocean Research, Wadia Institute of Himalayan Geology and Indian Space Research Organisation are disseminating the findings of the scientific studies regarding monitoring of changes in Himalayan glaciers.

(b) and (c) The Environmental Impact Assessment (EIA) Notification 2006,imposes certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification. Such projects/ activities are required to be undertaken only after prior environmental clearance from the Central Government or theState or Union Territory Level Environment Impact Assessment Authority (SEIAA).

The Environmental Impact Assessment (EIA) Notification 2006, provide for assessment of the impact of developmental projects on environment through preparation of Environmental Impact Assessment (EIA) Report, Environmental Management Plan (EMP) and Disaster Management Plan (DMP) along with public consultation. The purpose of EIA is to determine the potential environmental, social, and health effects of a proposed developmental project and to suggest suitable mitigation measures.

As per the directions of Hon'ble National Green Tribunal (NGT), the Central Pollution Control Board (CPCB) has developed methodologies for assessing the damage caused to environment due to various category of projects/activities. The Environmental Compensation is assessed which incorporates the anticipated severity of environmental pollution in terms of Pollution Index.

Projects involving forest land require Forest Clearance under the Forest (Conservation) Act, 1980 which is accorded in two stages. Stage-I/ inprinciple approval contains certain terms and conditions on which the Central Government gives its prior approval for diversion of forest land. Whereas, Stage-II/Final approval is accorded by the Central Government after having satisfied on the compliance of conditions of Stage-I approval.

Whenever a proposal for diversion of forestland is received, it is examined and due diligence is exercised to avoid the use of forest land, or to keep it bare minimum. In cases where it is unavoidable, the forest area is allowed to be diverted, subject to certain conditions including the Compensatory Afforestation (CA) and payment of Net Present Value (NPV). Wherever necessary, the additional mitigation measures in the form of Soil and Moisture Conservation works, Wildlife Management plan etc. are also stipulated on case-to-case basis.

Theprovisions of Environmental Impact Assessment (EIA) Notification 2006, Forest (Conservation) Act, 1980, Wildlife (Protection) Act, 1972 and methodologies developed by the Central Pollution Control Board (CPCB) for assessing the damage caused to environment due to various category of projects/ activities are also applicable in the Union Territory of Ladakh.

In Ladakh, during 2001-2021, a total of nine proposals were received for grant of environmental clearance, out of which four projects have been granted clearance. 36 out of 47 proposals received have been recommended by the State Board of Wildlife for Wildlife Clearance during 2020-2021. Six proposals have been received for grant of Forest Clearance during 2020-21. Details are attached as **Annexure-I**.

(d) No cases are registered before National Green Tribunal from Union Territory of Ladakh related to compensation due to damage caused to environment from infrastructure development works. As per the available information, 60 cases are registered before National Green Tribunal during the last two years in the Country. The list is attached as **Annexure-II.**

Annexure-I

Table 1: List of proposals for Environment, Forest and Wildlife Clearances from the Union Territory of Ladakh

Category	No. of proposa ls	No. of projects approve d	Pending with MoEFC	Pending with UT Administrati on	Pending with Union TerritoryJ&KEnvironme ntal Impact Assessment Authority
Environme	9	4	Nil	Nil	5
nt					
Clearance					
Wildlife	47	Nil	11	36	Nil
Clearance					
Forest	6	0	Nil	6	Nil
Clearance					

Table 2: Proposals granted Environment Clearance (EC) in Ladakh

S. No.	Subject	Type of Project	Year
1	Chutak HEP (4 x11= 44 MW), Kargil, J & K.	Hydro Electric Project	2001
2	Chutak HEP, Kargil, J& K (3x10 MW) - Site	Hydro Electric Project	
	clearance (Stage - II) reg.		2003
3	NimooBazgo HEP Stage-II-(60MW)	Hydro Electric Project	2003
4	Grant of environment clearance in favour of M/s	Industry	
	Indian Oil Corpn. Ltd. Leh for Additional		
	Tankage and up gradation of filling System along		
	with allied facilities form 1500 MT's to 3300		
	MT's.		2013

Table 3: Details of projects submitted for Environment Clearance to Union Territory J&K Environmental Impact Assessment Authority

S.No.	Project Description	Name of	Project	Date of
		Project	Category	Submission
1.	Link roads with Phabrang- Chartse Road (Silungla Base – ITBP Post Silungla Base Road and Patrol Base III – ITBP Post Patrol Base III Road)	ITBP	INFRA-2	30 Nov 2019
2.	Link Roads with Dungti- Demchok Road (Demchok, Dungti, Hena, Koyul, Nyakmikle, Tagyamale, Umlungzing)	ITBP	INFRA-2	30 Nov 2019
3.	Anela to Pt.4510 Road	ITBP	INFRA-2	26 Nov 2019
4.	T Salu to Chang Cheng Mo	ITBP	INFRA-2	11 Nov 2019
5.	Grant of Terms of Reference for Proposed Integrated Solid Waste Management Facility Project Near Leh city, Ladhak UT, by Construction Division PWD Leh Area-659.47 Kanal	Construction Division PWD Leh	INFRA-2	10 June 2021

 Table 4: Proposals with MoEF&CCfor Wildlife Clearance of Union Territory of Ladakh

S.N	Proposal Name	Total project	Submis
0.	_	Area (ha)	sion
			Date
1	Diversion of 2.958 ha. area from Changthang Wildlife	2.958	27 Mar
	Sanctuary for Patrol Base 111 to ITBP Post Road		2020
2	Diversion of 20.156 ha. area from Changthang Wildlife	20.156	27 Mar
	Sanctuary for Silungla base to ITBP Post Road		2020
3	Diversion of 8.486 ha. area from Changthang Wildlife	8.486	29 Mar
	Sanctuary for Umlungzing ITBP Post Road		2020
4	Diversion of 18.322 ha. area from Changthang Wildlife	18.322	29 Mar
	Sanctuary for Nyakmikle ITBP Post Road		2020
5	Diversion of 1.194 ha. area from Changthang Wildlife	1.194	29 Mar
	Sanctuary for Koyul ITBP Post Road		2020
6	Diversion of 1.976 ha. area from Changthang Wildlife	1.976	30 Mar
	Sanctuary for Tagyamale ITBP Post Road		2020
7	Diversion of 2.488 ha. area from Changthang Wildlife	2.488	30 Mar
	Sanctuary for Dungti ITBP Post Road		2020
8	Diversion of 15.112 ha. area from Changthang Wildlife	15.112	30 Mar
	Sanctuary for Hena ITBP Post Road		2020
9	Diversion of 46.67 ha. area from Changthang Wildlife	46.67	31 Mar
	Sanctuary for Pt. 4510 (Beltityu) to Anela Road		2020
1	Diversion of Road 35.46 ha area from Karakorum	35.46	26 Oct
	Wildlife Sanctuary For SaserBrangsaGapshan		2020
1	Diversion of 1.258 ha. area from Changthang Wildlife	1.258	05 Nov
	Sanctuary for Demchok ITBP Post Road.		2020

Table 5: Projects for Wildlife Clearancewith Union Territory of Ladakh

S.N	Proposal Name	Total project	Submiss
0.		Area (ha)	ion
1	D' ' C 142044 1 C C1 4 W71111C	142044	Date
1	Diversion of 14.3844 ha from Changthang Wildlife	14.3844	21Jan
	Sanctuary for Marshimikla-Kiu La road	1= 00	2021
2	Construction of Mahey-Debring road	17.88	17 May
			2021
3	Phobrang BOP land transfer case	4.1	18 Jan
			2021
4	Silung LA bop land case	1.64	18 Jan
			2021
5	T-SALU BOP land transfer case	4.1	18 Jan
			2021
6	Chartse BOP land transfer case	2	18 Jan
			2021
7	Dhan Singh BOP land transfer case	2	18 Jan
			2021
8	Hot Spring BOP land transfer case	4.1	18 Jan
			2021
9	KS Hill BOP land transfer case	4.1	18 Jan
			2021
10	Lukung BOP land transfer case	2	18 Jan
			2021
1	Bao Nallah BOP land transfer case	4.1	18 Jan
			2021
1:	PP16 BOP land transfer case	1.62	19 Jan
			2021
1:	Chismule BOP land case	1.62	24 Jan
			2021
14	Chumar BOP land transfer case	3.25	24 Jan
			2021
1:	Hanley BOP land transfer case	1.63	24 Jan
	•		2021
10	Zursar BOP land transfer case	1.64	24 Jan
			2021
1	Karzok BOP land transfer case	1.62	24 Jan
			2021
1	Dungti BOP land transfer case	2.69	29 Jan
			2021
1	Rango BOP land transfer case	1.64	29 Jan
		-	2021
20	Heena BOP land transfer case	1.64	29 Jan
			2021
2	Loma BOP land transfer case	1.63	29 Jan
		1.00	2021
2:	Tagyarmale BOP land transfer case	2.25	29 Jan
	rabjarmate Dor rand transfer case	2.23	2) Juli

			2021
2:	Nykmikle BOP land transfer case	2.26	29 Jan
			2021
24	11KV transmission line from Sumdho TR tpNyoma	23.1	28 April
			2021
2:		44.1	28 April
	Kherapallu&Phobrang to Khastet		2021
20		30.1	28 April
	ThukjayGompa		2021
2	Chusul BOP land transfer case	5.37	28 April
			2021
2	Thakung BOP land transfer case	4.1	28 June
			2021
29	Tara BOP land transfer case	4.1	28 June
			2021
30	Track BOP land transfer case	1.64	17 Jan
			2021
3	DBO BOP land transfer case	1.63	17 Jan
			2021
31	Gapsan BOP land transfer case	2	17 Jan
			2021
3:	Sultan Chusko BOP land transfer case	1.62	19 Jan
			2021
34	Murgo BOP land transfer case	2.2	19 Jan
			2021
3:	Burtse BOP land transfer case	2.46	29 April
			2021
30	Chang Chenmo BOP land transfer case	2.1	19 Jan
			2021

Table 6: Proposalsfor Forest Clearance with Union Territory of Ladakh

S. No.	Proposal Name	Area Applied (Ha)	Submission Date
1	Prime Minister Development Package For Village Electrification	0.54	23 Dec 2020
2	Creation of IAF Base	502.25	10 Dec 2020
3	High Altitude Air to Ground Firing Range	594	10 Dec 2020
4	Induction of Mountain Radar	31.6	10 Dec 2020
5	Pishu irrigation canal Zanskar	0.501	7 Jun 2021
6	Upgradation of Ice Hockey Rink at KargilLadakh	0.12	26 Jul 2021

Note: No proposals pending with MoEF&CC for grant of Forest Clearance

Details of cases where the Environment is damaged due to infrastructure development projects in the Country during last two years

S. No.	Case Details	Summary
CPCB		V
1.	OA No. 651/2019/PB titled as Shobha Agarwal Vs. Delhi Metro Rail Corporation & Ors.	Related to allegation that a commercial complex was proposed to be constructed by Delhi Metro Rail Corporation (DMRC) in a park.
2.	OA No.857/2018 Dr.Pentapati Pulla Rao Vs Union of India & Ors.	Related to illegal dumping of muck by the Pollavaram Project Authority on the land of the applicant and need for remedial action against adverse impact of Coferdam on upstream areas.
3.	O. A. No. 549/2019/PB titled as Mahakar Singh Vs. State of Uttar Pradesh	Related to illegal cutting of trees, extraction of ground water and construction without Environmental Clearance for the project of Wave City at Ghaziabad and High Tech City at NOIDA by Real Estate Developers.
4.	OA No.71/2019/PB titled as Sanjeev S J.President, Environmental Protection and Research Council V State of Kerela.	Related to construction project undertaken by M/s draganstone Realty Pvt.Ltd in the State of Kerela, Environment Clearance was obtained by concealing the facts about actual built up area.
5.	OA No.506/2019/PB titled as Mukund Dhote Vs Union of India & Ors.	Related to housing project 'Vesta Heights' Village Baselwa, Sector 86, Faridabad.
6.	OA No 110/2019/PB titled as Dr. Ponguleti Sudhakara Reddy Vs State of Telangana	Related to certain areas in Telangana, Odisha and Chattisgarh on account of Polavaram Project for lift irrigation scheme in the State of Telangana.
7.	OA No.980/2019/PB titled as Harminder Singh &ANr. Vs Union of India &Ors.	Related to construction activity by obstructing natural flow of river sisvan in Mohali.
8.	OA No. 155/2020/PB titled as Dr. (Mrs.) Manorama Sharma & Anr. Vs TDI infrastructure Limited & Ors.	Related to environmental norms in the course of setting up "TDI City Kundli" project spread over 1200 acres of area.
9.	M.A. No. 49/2020/PB in OA No. 602/2019/PB titled as H.P. Rajanna Vs Union of India & Ors.	Related to construction of high rise residential apartment in Bengaluru East Taluk, Bengaluru.
10.	OA No. 219/2020/PB titled as Vindesh Pradhan Vs State of Haryana & Ors.	Related to violation of environmental norms by the housing projects belonging to M/s Countrywide Promoters Pvt. Ltd., Faridabad, Haryana and M/s BPTP Ltd., Faridabad, Haryana
11.	OA No. 261/2020/PB titled as Residents Welfare Association, Jharsently	Related to the cutting of trees on plot no. 1083 and 1084 of Village Jharsently, Sector 58, District Faridabad, Haryana

S. No.	Case Details	Summary
	(Regd.) Vs. State of Haryana	
	& Ors.	
12.	OA No. 29/2021/PB titled as	Related to the Construction project being
	(I.A. No. 27/2021) Col. Sunil	developed by Ireo Hospitality Company,
	Kumar (Retd.) & Anr. Vs.	Private Limited at Sector 58, Gurgaon, without
12	Union of India & Ors.	requisite Environmental Clearance.
13.	OA No. 21/2018/EZ	Related to construction of national highway by
	Paschimbanga Vigyan Manch Vs. State of West Bengal	violating provisions Environmental Laws.
14.	OA No. 45/2019/EZ R.K.	Related to construction of Jharkhand High
17.	Singh Vs. Union of India	Court building, Jharkhand Vidhan Sabha,
	Singh vs. Offich of filera	P&M Hightech City Centre Mall, Jamshedpur,
		Vijaya garden homes and Astha Twin City in
		the State of Jharkhand without obtaining
		mandatory Environment clearance as required
		under the EIA Notification, 2006.
15.	OA No.22/2020(EZ) titled as	Related to allegation of illegal construction
	Dilip Kumar Samantaray Vs	activities and encroachment of Mahanadi river.
	State of Odisha & Ors.	
16.	OA No. 108/2020/ EZ Ankur	Related to building construction by violating
	Sharma Vs. The State of West	the provisions of Environmental laws.
	Bengal & ors.	
17.	OA 06/2021/EZ titled as	Related to destruction/degradation of the
	Subhas Dutta Vs State of West	mangrove forests in the Sunderbans as well as
	Bengal & Ors.	certain illegal construction activities in the CRZ area and other activities in violation of
		environmental laws.
18.	O.A No. 32/2021/EZ titled as	Related to construction of 'Swayam City'
	Ankur Sharma Vs. State of	project.
	West Bengal & Ors.	
19		Related to violation of environmental norms in
	as Meenal Gupta & Ors.	developing high-rise residential project – "The
	Versus Union of India & Ors.	Crown Greens, Rajiv Gandhi Infotech Park,
		Phase-II, Hinjewadi, Pune".
20	OA No. 33/2019 (WZ) titled	Related to illegal construction of Xrbia
	as Tanaji Balasaheb Gambhire	Hinjewadi Township of village – Dattawadi
	Versus Union of India & Ors.	(Nere) and village –Kesarsai, Taluka – Mulshi
		and District – Pune, in violation of EIA
		Notification, 2006 and other environment enactments.
21.	OA No. 77/2019 (WZ) titled	Related to construction of a Slum
21.	as Mohan Prahlad Brahme	Rehabilitation Scheme (SRS) at Village
	Versus Member Secretary,	Kandivali, Taluka Borivali, (Bundar Pakhadi
	SEIAA & Ors.	Road), Mumbai without obtaining prior
		environmental clearance even when the area
		involved is more than 20,000 sqmts.
22.	OA No. 83/2019(WZ) titled as	Related to illegal structure of a housing
	Tanaji Balasaheb Gambhire	complex set up by M/s Sai Baba Sales Private
	Versus Union of India & Ors.	Limited, Pune.

S. No.	Case Details	Summary
23.	OA No. 33/2020(WZ) titled as	Project Proponents has not obtained mandatory
	Tanaji Balasaheb Gambhire	prior Environmental Clearances for
	Versus Union of India & Ors.	construction activities.
24.	OA No. 62/2019 (WZ) titled	Related to construction of a deep draft, direct
	as Paryavaran Bachav Samity	berthing all weather port at Charra in Gujarat
	Vs Union of India & Ors.	by M/s Simar Port and LNG Terminal by
		HPCL Shapoorji Energy Ltd.,
25.	OA No. 39/2020 (WZ) titled	Related to illegal construction by M/s L.M.S.
	as Ram Baban Borkar Versus	Realty, Pune in building project "Finswell",
	The Chief Secretary-GoM &	Taluka-Haveli, District Pune.
	Ors.	
26.	Appeal No. 32/2020 (WZ)	Related to construction project "Gangadham
	titled as Tanaji B. Gambhire	Towers" by M/s Goel Ganga India Pvt. Ltd.
	Versus Chief Secretary	
	Government of Maharashtra &	
	Ors	
27.	OA No. 13/2021 (WZ) titled	Related to illegalities in construction of a
	as Shashikant Vithal Kamble	housing project by M/s Key Stone Properties,
	Versus M/s. Key Stone	S. No. 16/3 part, At. Punawale, Pune.
20	Properties & Ors.	D-1-4-1 4- 1111 1 1 1 1 M/-
28.	OA No. 17/2021 (WZ) titled	Related to building project developed by M/s
	as Tanaji Balasaheb Gambhire Versus Union of India & Ors	XRBIA North Hinjewadi Developers Private
	versus Union of India & Ofs	Limited, Pune, in prohibited area of blue flood line of 'Pawana River'.
29.	OA No. 103/2020 (SZ) titled	Related to the proposed power loom in the
29.	as S. Sakthivel Vs. The	"Mixed Residential Use Zone" of
	District Environment	Tharamangalam Village of Salem District in
	Engineer, The Tamil Nadu	violation of the zone regulations under the
	Pollution Control Board &Ors.	Town and Country Planning Act, 1971.
30.	OA No. 107 of 2020 (SZ)	Related to demolition of Secretariat Building
	titled as Anumula Revanth	located in Hyderabad consisting of 11 Blocks
	Reddy Versus The Union of	Share / Building totalling about 10 lakhs Sq.ft.
	India and Ors.	and proposed reconstruction of new secretariat
		building at the place without obtaining
		necessary statutory authorization or
		Environment Clearance.
Haryana		
31.	NGT (OA No. 506/2019)	Construction of Residential Complex "Vesta
		heights" at Sector-86, Faridabad Haryana by
22	Nom (1	M/s Smart housing Pvt. Ltd.
32.	NGT (Appeal no. 114/2019)	Residential Complex "Piyush heights" sector-
		89 , Faridabad by Piyush Shelters India Pvt.
CI.		Ltd. (Old name Piyush Buidlwell India Ltd.)
Chennai	H 21.1. NCT (C7) 1-4-1	DMA C. 1-1-4-11-1
33.	Hon'ble NGT (SZ) dated	P.M.A. Sadakathullah versus the union of
	03.01.2020 in Application No.	India and others. Regarding CRZ Violation by
	172 of 2017.	Dept. Of Fisheries by construction road along the beach.
		me deach.

S. No.	Case Details	Summary
34.	No. 53 of 2020 order dated 18-	Olympia Grande Apartment owners Welfare
	05-2020	Association, rep. By its Secretary, S.
		Chandrasekar, Pallavaram Vs M/s. KSM
		Nirman private limited.
35.	NGT (SZ) order dated 06-03-	Ramesh Vellore, Velachery, Chennai WITH
	2020 in OA No. 21 of 2017	The State Environment Impact Assessment
		Authority and others regarding violation in
		construction of apartment complex, Velachery, Chennai
36.	Hon'ble NGT (SX) order	Meenava Thanthai K.R. Selvaraj Kumar,
30.	Hon'ble NGT (SX) order dated 11-01-2021 in OA No.	Meenavar Nala Sangam, Rep., by its President,
	08 of 2021 (SZ)	M.R. Thiyagarajan Verses State of Tamil Nadu
	00 01 2021 (32)	and others regarding construction of additional
		building by project proponent M/s Velammal
		educational Trust (EC Violation under EIA
		Notification, 2006)
37.	OA. No. 231 of 2020 Order	Tribunal on its own motion Suo Motu based on
	dated 20-10-2020	the News Item in The New Indian express
		Newspaper, Chennai Edition dated 12.10.2020,
		"Another Cooum in the making? Illegal
		landfills take life out of the Muttukadu
		Backwaters versus The Chief secretary to
38.	OA No. 91 of 2021 Appeal	Govt. of Tamil Nadu, Chennai and Ors. G. Devarajan, Arumbakkam, Chennai vs. State
36.	No. 10 of 2021 Order dated	of Tamil Nadu Rep. By its Chief Secretary to
	20-07-2021	Govt. and Others.
Assam		
39.	0. A. No. 166/201'7	
	0. A. 100. 100/2017	Releates to encroachmnet issue in Karbi
		Anglong District
40.	O. A. No. 49/2020	Illegal Coal Mining Activities
41.	O.A.No. 294/2019	Pollution due to lifting of dredgeding materials
		in Karimganj
42		
42.	Appeal Mo,	Relates to Dibru Saikhowa NP on the issue of
	04/2020/Ez LA	Biodiversity Impact Assessment Study.
	34/2020/Ez	
43.		Relates of Shristinagar at Chunsali area
	O.A. No. 459/2019	for large scale construction of Building
	0.4 (000/2010	by Shristi Infrastructure Development
44.	O.A. to. 829/2019	Related to Coastal area
45.	O A N. 124/2020	Relates to massive fire in Vizag Chemcal
	O.A. No. 134/2020	Plant and compliance of all mandatory
		safety measures and preventive action stipulated by various Rules and Acts in
		forces and guidelines of Hon'ble NGT.
46.	0.4.34.40/0020/77	Relates to the Blow out of Baghjan Oil Well
10.	O.A. No. 43/2020/EZ &	in Tinukia District of Assam

S. No.	Case Details	Summary
	O.A. No. 4J/2020/EZ	
47.	O.A. No. 3ñ 1/2019	Relates to prevention of unscientific dumping of waste and encroachment of Hokersar Wetland, Wular Lake & Kerrntchoo Chandhara Wetland in the Union Territory of Jammu & Kashmir
48.	Appeal No. 08/2020 with 1.A. No. 64/2020	Wetland Conservation Reserve – MoEF&CC to OIL for the proposed on shore OIL and Gas development drilling and production in Meehaki area covering Mechaki, Mechaki extension, Baghjan and Tinsukia district
Uttarakhai	nd	
49.	146/2020	In matter a Grievance in this application is against of hot mix plants by NkG Infrastructure Ltd. In the course of construction of all weather road under Char Dham project 50 meters away from river Alaknanda at Birahi Dasholi Chamoli, Uttarakhand
50.	51/2020	In the matter of Jaminipar Chamoli
51.	411/2019	The application relates to ex-situ conservation and in-situ conservation methods for protection of biodiversity and biological resources of Laldang-Chillarkhal Road buffer area of Rajaji Tiger Reserver, Uttarakhand
52.	333/2019	Grievance in this application is against alleged illegal construction in the catchment area of Naini Lake, Nainital in violation order of the Hon'ble SC.
53.	971/2019	In the matter of illegal construction in violation of environment norms during the course of construction of bypass road at lohaghat, District Champawat, Kumaon, Uttarakhand
Mizoram		
54.	O.A.No. 68/2019/EZ	Matter pertains to Turial Hydro Project and the allotment orders given by the State Authorities in the Turial Reserved Forest Area.
Tripura		
55.	O.A. No. 112/2020	Settlement of Bru Families in Tripura arising out of a Quadric Agreement
Arunachal		
56.	O.A.No. 18/2019/EZ	Indiscriminate felling of trees in reserved forest area which is part of papum Reserved Forest and part of Pakke Tiger Reserve in Arunachal Pradesh
Meghalaya		

S. No.	Case Details	Summary
57.	O.A.No. 48/2019	Rampant and illegal mining in Meghalaya particularly in Ribhoi district in violation of EIA amended Notification 2016 and in the absence of District Survey Report
Gujarat		
58.	O.A NO 61/2020	Violation of Water Act,1974 and Air act ,1981and extraction of Ground water without permission from Central Ground Water Authority
Andhra Pradesh		
59.	O.A No 65/2020	Construction activity by Kakinada Deep water port(KDWP) in CRZ area
60.	O.A N0 74/2020	Construction activity by Kakinada Deep water port(KDWP) in CRZ area